THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) According to information furnished by the University Grants Commission (UGC), the UGC has issued guidelines for procurement, storage, usages and disposal of radioactive and other hazardous materials/chemicals in Universities, research institutions and colleges. The same are available at UGC's website: http://www.ugc.ac.in/notices/notice.html. These guidelines have been communicated to all concerned in the country.

IGNOU's programmes in Urdu and Arabic

1012. SHRIMATI T. RATNA BAI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether IGNOU has launched new programmes in Urdu and Arabic;
- (b) if so, the details thereof; and
- (c) the implementation status thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) As per the information provided by Indira Gandhi National Open University (IGNOU), the University has launched the following programmes in Urdu and Arabic:

S.No.	Name of the Course	Year of	Duration
		Commencement	
1.	Certificate in Urdu Language (CUL)	July 2009	Minimum 6 months and Maximum 2 years.
2.	Diploma in Urdu	January 2011	Minimum 1 year and Maximum 3 years.
3.	Certificate in Arabic Language	January 2011	Minimum 6 months and Maximum 2 years.

CBSE decision on multiple choice questions

1013. DR. YOGENDRA P. TRIVEDI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Central Board of Secondary Education (CBSE) has made Multiple Choice questions mandatory for all subjects for students this year;

- (b) if so, the reasons therefor; and
- (c) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) No, Sir. Multiple choice questions have not been made mandatory by Central Board of Secondary Education (CBSE) in either class 10 or class 12 Examinations conducted by it.

(b) and (c) Do not arise.

Implementation of RTE Act

1014. SHRI PRAKASH JAVADEKAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether all the States have started implementing Right to Education (RTE) Act;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the steps taken by Government to ensure implementation of RTE Act in all the States?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (d) The States/UTs have undertaken the task of implementing the provisions of the Right of children to Free and Compulsory Education (RTE) Act, 2009. Several States have notified the State Rules under the RTE Act and issued instructions/Notifications for banning (a) private tuition by school teachers; (b) capitation fees; (c) corporal punishment, no detention and no Board examination till completion of elementary education, etc.

The Central Government has taken several steps for implementation of the RTE Act including (a) notifying the Right of Children to Free and Compulsory Education Rules, 2010; (b) notifying the National Council for Teacher Education (NCTE) as the academic authority under section 23(1) of the RTE Act and the National Council of Educational Research and Training (NCERT) as the academic authority under section 29(1) of the Act; (c) constitution of a National Advisory Council (NAC) under section 33(1) of the Act; (d) harmonization of norms of the Sarva Shiksha Abhiyan (SSA) with the